GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

RAJYA SABHA

UNSTARRED QUESTION NO.1707

ANSWERED ON 03/08/2023

RESERVATIONS FOR SC/ST/OBCS IN THE JUDICIARY

1707. SHRI RYAGA KRISHNAIAH:

Will the Minister of LAW AND JUSTICE be pleased to state:-

- (a) whether Government has taken any steps to reservation for the appointment of judges from district courts to the Supreme Court;
- (b) if so, the details and status thereof and if not, the reasons therefor;
- (c) whether Government has taken any other steps to bring to ensure adequate representation of judges belonging to SC/ST/OBCs in all the High Courts and the Supreme Court; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL)

(a)& (b): No Sir, there is no provision for reservation in the appointment of judges from District Courts to the Supreme Court.

(c) & (d): The appointment of Judges of the Supreme Court and High Courts is made under the Articles 124, 217 and 224 of the Constitution of India, which do not provide for reservation for any caste or class of persons. However, the Government has been requesting the Chief Justices of High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Casts, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in appointment of Judges in High Courts. Government appoints only those persons as Judges who are recommended by the Supreme Court Collegium.
